

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

108. IA/2178/2024 IA/1941/2024 IN C.P. (IB)/3749(MB)2018

IN THE MATTER OF

Khanna Delta Steel Pvt Ltd

VS

Shiv Manufacturing Pipes Pvt ltd

Section 9 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 07.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Liquidator/Applicant: Adv. Aditya Mishra (VC)
For the Respondent:

ORDER

I.A. 2178/2024

The Ninth Progress report for the quarter ending 31st March 2024 is taken on record. I.A. is disposed of.

I.A. 1941/2024

The present application is filed for revival of I.A. 3865/2023. The Ld. Counsel for the Applicant submits that I.A. 3865/2023 was not for taking on record the Progress Report but for grant an extension of the CIRP period.

On perusal, we find that the prayer in the I.A. 3865/2023 is for taking on record the Progress Report. In view of the fact that without checking the record, frivolous

application has been filed. Thus, the present I.A. 1941/2024 is **dismissed with the cost of Rs. 20,000/- upon the Applicant.**

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)